

CCPA 58/07
[OA 397/03]
Dated 28.8.2007

Shri S.K. Singh, ld. counsel for the applicant
Shri N.K. Sinha, ld. counsel for the respondents.

ORDER [ORAL]

At the outset, the ld. counsel for the applicant states that the order passed by this Tribunal has already been complied with by the respondents, therefore, he may be permitted to withdraw this CCPA.

2. Since the order has been complied with, contempt does not survive, hence this CCPA is dismissed. Notices issued to the respondents are hereby discharged.

[S.N.P.N.Sinha]M[A]

mps.


[Sadhna Srivastava]M[J]